MADHYA PRADESH BILL

No. 10 of 2021

PANDIT S. N. SHUKLA UNIVERSITY (AMENDMENT) BILL, 2021

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PANDIT S. N. SHUKLA UNIVERSITY (AMENDMENT) BILL, 2021

A Bill further to amend Pandit S. N. Shukla University Act, 2016.

Be it enacted by the Madhya Pradesh Legislature in the seventy-second year of the Republic of India, as follows:—

1. (1) This Act may be called Pandit S. N. Shukla University (Amendment) Act, 2021

2. It shall come into force from the date of its publication in the Madhya Pradesh Gazette.

Amendment of Section 2.

2. In Section 2 of Pandit S. N. Shukla University Act, 2016 (No. 28 of 2016) (hereinafter referred to as the principal Act), after clause (j), the following clause shall be inserted, namely:—

"(j-a). Pro-vice-Chancellor” means Pro-vice-chancellor of the University nominated by the Vice-Chancellor as prescribed in Section 9A of the Act;”.

Insertion of Section 9A.

3. After Section 9 of the principal Act, the following section shall be inserted, namely:—

"9A. The Vice-Chancellor may nominate one of the Deans as Pro-vice-Chancellor who shall hold office during the pleasure of the Vice-Chancellor and shall perform such function as may be assigned to him by the Vice-Chancellor.”.

P r o - v i c e - C h a n c e l l o r.

4. For Section 10 of the principal Act, the following section shall be substituted, namely:—

"10. The officers of the University shall include Pro-Vice-Chancellor, Dean of Faculties, Dean Students Welfare, Registrar, Finance Comptroller and such other officers as may be declared by the Statutes to be the officers of the University.”.

Substitution of Section 10.

5. (1) Pandit S. N. Shukla University (Amendment) Ordinance, 2021 (No. 6 of 2021) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

Repeal and saving.

STATEMENT OF OBJECTS AND REASONS

There are 14 State Universities functioning under the Department of Higher Education, Out of 14 Universities there is a provision for rector in 08 State Universities under the provision of the Madhya Pradesh Vishwavidyalaya Adhiniyam, 1973 (No. 22 of 1973) and provision for Pro-Vice-Chancellor is in 03 State Universities viz Mahatma Gandhi Chitrakoot Gramodaya Vishwavidyalaya, Chitrakoot, Maharshi Panini Sanskrit and Vedic Vishwavidyalaya, Ujjain and Atal Bihari Vajpayee Hindi Vishwavidyalaya, Bhopal under the provision of their respective Acts. There is neither a provision for the post of Rector nor for the post of Pro-Vice-Chancellor in the Acts of Madhya Pradesh Bhoj (Open) University, Bhopal, Pandit S. N. Shukla University, Shahdol and Dr. B. R. Ambedkar University of Social Sciences, Mhow.

2. All State Universities are ensuring their qualitative education by strengthening its academic and administrative controls. Pro-vice-Chancellor post shall be more effective to ensure the essential academic and administrative controls over these Universities.

3. In line with University Grants Commission, Regulation, dated 18th July, 2018, provision for the post of Pro-Vice-Chancellor has been proposed in the three State Universities of Madhya Pradesh Bhoj (Open) University, Bhopal; Pandit S. N. Shukla University, Shahdol and Dr. B. R. Ambedkar University of Social Sciences, Mhow. Therefore, it is proposed to amend Pandit S. N. Shukla University Act, 2016 (No. 28 of 2016).
4. As the matter was urgent and the legislative Assembly was not in session, Pandit S. N. Shukla University (Amendment) Ordinance, 2021 (No. 6 of 2021) was promulgated for the purpose. It is now proposed to replace the said ordinance by an Act of the State Legislature without any modification.

5. Hence this Bill.

Bhopal :  
Dated the 15th February, 2021  

DR. MOHAN YADAV  
Member-in-Charge.